

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-II**

**6. C.P.(IB)-269(MB)/2020**

**CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)**  
**SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2021**

**NAME OF THE PARTIES: - GN APP Marketing India Pvt. Ltd.**

**V/s**

**Opicle Technologies Pvt Ltd**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Ms. Rohini Menon appeared for the Petitioner and none appeared for the Corporate Debtor and she submitted that no reply has been received from the Corporate Debtor either to the demand notice or to the Company Petition. Ld. Counsel is directed to intimate the next date of hearing to the Corporate Debtor by way of private notice on behalf of this Court. List the matter on **08.03.2021**.

**Sd/-**

**RAVIKUMAR DURAISAMY**  
**Member (Technical)**

**Sd/-**

**H.P. CHATURVEDI**  
**Member (Judicial)**

Dated this the 04<sup>th</sup> day of February, 2021  
Sushil